

ITEM NO.39

COURT NO.2

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29232/2018

(Arising out of impugned final judgment and order dated 14-05-2018 in DBSAW No.773/2018 passed by the High Court of Judicature for Rajasthan at Jodhpur)

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

RAJASTHAN JUDICIAL EMPLOYEES ASSOCIATION & ANR.

Respondent(s)

IA No. 144232/2018 - EXEMPTION FROM FILING O.T.

IA No. 144234/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 13-12-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Dr. Manish Singhvi, Sr.Adv.
Mr. Shailja Nanda Mishra, Adv.
Mr. Arpit Prakash, Adv.
Mr. D.K. Devesh, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Ritwick Parikh, Adv.
Ms. Sanjana Srikumar, Adv.
Mr. Karun Sharma, Adv.
Mr. Siddharth Pratap, Adv.

Mr. Gopal Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the commencement of hearing, learned senior counsel for the petitioners submits that the assurance given to this Court on 19.11.2019 shall be fulfilled and the necessary Notification/Order in this regard shall be issued by 12.00 Noon today.

.....2/-

Taking note of the assurance given today by the learned senior counsel for the petitioners to the Court, we adjourn the matter to 16.12.2019, on which date, the Notification/Order issued by the petitioner-State shall be placed before us.

(SATISH KUMAR YADAV)
AR-CUM-PS

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER